

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:56
ANSWERED ON:23.11.2009
UTILISATION OF FUNDS UNDER PMGSY
Majumdar Shri Prasanta Kumar;Mandal Shri Mangani Lal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of funds sanctioned and released during the current year so far under the Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise;
- (b) the extent to which the funds have been utilised for the purpose, State-wise; and
- (c) the monitoring done/follow-up action taken by the Union Government to ascertain speedy utilisation of the funds in this regard?

Answer

MINISTER OF RURAL DEVELOPMENT(DR. C.P. JOSHI)

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of the Lok Sabha Starred Question No.56 due for reply on the 23/11/2009.

(a) & (b): Statement indicating state-wise funds released up to 18.11.2009 and expenditure incurred up to September,2009 under Pradhan Mantri Gram Sadak Yojana (PMGSY) is given at Annexure-I.

(c): Rural Roads is a State subject and these roads are owned, constructed and maintained by the State Governments. The State Governments have been advised to expedite the pace of execution of projects and thereby enhance the absorption capacity of funds released. On the part of the Ministry the following steps have been taken to enhance the absorption capacity of funds under PMGSY:-

State Governments have been advised to augment execution capacity.

Bidding document's provisions have been rationalized to enlarge the pool of eligible contractors. Flexibility has been given to the States to float packages above Rs.10 crore and to permit joint ventures between big and small contractors.

In order to address the delay in tendering process, State Governments have been advised to take recourse to e-tendering of the projects under PMGSY which would not only expedite in process of tendering, but also enhance transparency and competitiveness in the bidding process.

Performance incentive for timely completion of projects has been introduced since September, 2006, under which contractors delivering projects within schedule are accorded higher weightage in qualification assessment in future contracts.

State Governments have been advised to closely monitor the schedule of implementation and levy liquidated damages, wherever required.

Review and monitoring meetings are being held regularly for proper monitoring of the physical and financial progress.